

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL).... Diary No(s).11127/2020

GAJENDRA SHARMA

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(APPLICATION FOR AD-INTERIM EX-PARTY STAY
IA No. 48815/2020 - INTERVENTION APPLICATION)

Date : 26-05-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.R. SHAH

Counsel for the parties:

Mr. Rajiv Dutta, Sr. Adv.
Mr. Kumar Dushyant Singh, Adv.
Mr. Siddharth Dutta, Adv.
Mr. Devesh Chauvia, Adv.Mr. Tushar Mehta, SG
Mr. B.V. Balaram Das, AOR
Mr. Ramesh Babu M.R., Adv.Mr. Siddharth Bhatnagar, Sr. Adv.
Mr. Chirag Shah, Adv.
Mr. Utsav Trivedi, Adv.
Ms. Pragya Wal, Adv.
Mr. Abhinay, AOR

Mr. Ajay Ashar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through video conferencing.

Issue notice.

Mr. B.V. Balaram Das, AOR accepts notice on behalf of Union of
India.Mr. Ramesh Babu M.R., learned counsel accepts notice on behalf
of Reserve Bank of India.

Learned counsel for the Reserve Bank of India prays for and is granted a week's time to file counter affidavit.

Shri Tushar Mehta, learned Solicitor General, also obtain instructions in the meantime.

Learned counsel for the petitioner is permitted to serve a copy of this petition to the standing counsel.

List in the next week.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER